

**Declaration and Undertaking by Food Business Operator  
(For Repacker/ Repackager)**

(To be given on the Letterhead of the FBO/Firm/Company)

**License Application Number:** \_\_\_\_\_ <17 Digit>

I / We \_\_\_\_\_ [as Proprietor / Partner / Director/ Authorised Signatory of M/s \_\_\_\_\_], located at \_\_\_\_\_ <Place of location> in \_\_\_\_\_ <name of the State/UT>, hereby declare and undertake that:

1. I am / We are an applicant for new license / modification of existing license under the Food Safety and Standards Act (FSS Act), 2006.
2. The nature of business of my/ our Firm / Company is Repackaging of \_\_\_\_\_ <Name of product(s) as mentioned in the product description of the online Form B>.
3. I / We shall own the full compliance of the food product as per FSS Act, 2006, Rules and Regulations made thereunder and I / We shall not mention the name of the manufacturer but shall mention 'Packed by \_\_\_\_\_ <Our FBO Name>' on the label.
4. The above food items shall be purchased / procured only from vendors having valid license / registration under the FSS Act, 2006 and repacked in our repackaging unit aforementioned.
5. The above mentioned food items shall be brought / transported to our unit under hygienic conditions with proper bulk packaging while maintaining the special storage / transport conditions.

I / We shall comply with the general hygiene and sanitary requirements as mentioned in Schedule 4 of the Food Safety and Standards (Licensing and Registration of Food business) Regulations, 2011, at all times and shall be responsible and liable for any violation thereof.

Place: \_\_\_\_\_

Signature of the Authorised Signatory  
with Stamp / Seal

Date: \_\_\_\_\_